



2026:AHC:24062-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 270 of 2026

Ramraj Yadav

.....Petitioner(s)

Versus

State of U.P. and 4 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Pratap Yadav, Devbratt Yadav
Counsel for Respondent(s)	:	Vikas Rastogi for Vijay Bahadur Maurya, Jagdish Pathak (S.C.)

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking direction to the respondents to take appropriate action on the encroachment over the road starting from Avinash Tent House near Ashok Market to Om Jewelers, situated in Mohalla Naika, Jhunsi, Prayagraj and ensure proper passage, lighting and drainage to avoid the water logging on the said road.
2. A perusal of the petition as well as the pictures annexed with the petition, does not reflect as to which part of the construction the petitioner is claiming as encroachment.
3. On repeated queries made from the counsel for the petitioner also, he was not able to point out the alleged encroachment.
4. In that view of the matter, the plea raised being absolutely vague and cursory, no order is required to be passed.
5. *Qua* the plea raised pertaining to water logging, instructions have been produced on behalf of the Nagar Nigam, Prayagraj *inter alia* indicating that an estimate of Rs. 25,69,000/- has been prepared for undertaking the requisite work and that on availability of requisite funds, the work would be undertaken.
6. In view of the above fact-situation, the plea pertaining to encroachment without any basis is rejected. However, the respondent Nagar Nigam is

directed to ensure that needful, as suggested for undertaking the work, is done with expedition.

7. With the above observations, the petition stands **disposed of**.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 4, 2026

AHA/Sazia